



The Manipur Parliamentary Secretary (Appointment, Salary and Allowances  
and Miscellaneous Provisions) Act, 2012

Act 10 of 2012

**Keyword(s):**

Parliamentary Secretary, Appointment, Salary, Allowance, Miscellaneous Provisions

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**GOVERNMENT OF MANIPUR  
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

**NOTIFICATION**

Imphal, August 4, 2012

No. 2/41/2012-Leg/L:- The following Act of the Legislature, Manipur received the assent of the Governor of Manipur on August 3, 2012, and is hereby published for general information:-

**THE MANIPUR PARLIAMENTARY SECRETARY (APPOINTMENT, SALARY  
AND ALLOWANCES AND MISCELLANEOUS PROVISIONS) ACT, 2012  
(Manipur Act No. 10 of 2012)**

An

Act

*to provide for the appointment, salary and allowances and other miscellaneous provisions of the Parliamentary Secretary in the State of Manipur.*

Be it enacted by the Legislature of Manipur in the Sixty-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Manipur Parliamentary Secretary (Appointment, Salary and Allowances and Miscellaneous Provisions) Act, 2012.

Short title,  
extent and  
commencement

(2) It extends to the whole of the State of Manipur.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2 In this Act, unless the context otherwise requires;-

Definitions

(a) 'Chief Minister' means the Chief Minister of Manipur;

- (b) 'Member' means a Member of the Manipur Legislative Assembly;
- (c) 'Parliamentary Secretary' means a Member of the Manipur Legislative Assembly appointed as the Parliamentary Secretary under this Act by the Chief Minister.

Appointment of  
Parliamentary  
Secretaries

3. The Chief Minister may, having regard to the circumstances and the need of the situation, at any time appoint such number of Parliamentary Secretary.

Rank and  
status of  
Parliamentary  
Secretary

4. A Parliamentary Secretary shall be of the rank and status of a Minister of State.

Functions and  
duties of  
Parliamentary  
Secretary

5. The functions and duties of a Parliamentary Secretary shall be such as may be specified, by notification in the Official Gazette, by the Chief Minister.

Oath of office  
and secrecy

6. The Parliamentary Secretary shall, before entering upon his office, make and subscribe before the Chief Minister an oath of office and secrecy according to the form set out for the purpose in the Schedule appended to this Act.

Salary and  
Allowances of  
Parliamentary  
Secretary

7. A Parliamentary Secretary shall be entitled to such salary and allowances as are admissible to a Minister of State under the Salaries and Allowances of Ministers (Manipur) Act, 1972.

Parliamentary  
Secretary not  
to draw salary  
and  
allowances as  
Member

8. A Parliamentary Secretary shall not, while he draws salary and allowances for his office as such Parliamentary Secretary, be entitled to any salary or allowances as a Member of the Manipur Legislative Assembly.

Parliamentary  
Secretary not  
to practice  
profession, etc.

9. A Parliamentary Secretary shall not, during his office as such Parliamentary Secretary, practice any profession or engage in any trade or commerce, profession etc. and undertake for remuneration any employment other than his duties as such Parliamentary Secretary.

Repeal

10. The Manipur Parliamentary Secretary (Salary and Allowances) Act, 1972 is hereby repealed.

SCHEDULE  
(Section 6)

I

Form of oath of office for a Parliamentary Secretary

‘I, ....., do swear in the name of God/solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established, that I will uphold the sovereignty and integrity of India, that I will faithfully and conscientiously discharge my duties as a Parliamentary Secretary and that I will do right to all manner of people in accordance with the Constitution and the law without fear or favour, affection or ill-will’.

II

Form of oath of secrecy for a Parliamentary Secretary

‘I, ....., do swear in the name of God/solemnly affirm that I will not directly or indirectly communicate or reveal to any person or persons any matter which shall be brought under my consideration or shall become known to me as a Parliamentary Secretary except as may be required for the due discharge of my duties as such Parliamentary Secretary’.

TH. KAMINIKUMAR SINGH,  
Deputy Secretary (Law), Government of Manipur.